

[Mr. Chairman]

to you and me and all of us. Shri Rabi Ray, I will discuss the matter with you and convince you.

श्री राजनारायण : श्रीमन्, हमें भी कन्विन्स कर दीजिए . . .

MR. CHAIRMAN: Shri Rabi Ray, are you going to give up your leadership in favour of Shri Rajnarain?

SHRI RAJNARAIN: I am not prepared to take up the leadership. हमें लीडरशिप नहीं लेनी है। हमें जनता ने भेजा है, हम जनता के प्रतिनिधि हैं।

MR. CHAIRMAN: Please resume your seat. *Prima facie*, I have looked into all these points. In addition to that, if hon. Member Shri Rabi Ray wants, I am prepared to discuss with him and convince him.

श्री राजनारायण : श्रीमन्, हम भी कन्विन्स होना चाहते हैं। यह स्पष्ट श्री रबीराय से ही सम्बन्धित नहीं है। यह हाउस की वस्तु है। इसलिए हमें भी कन्विन्स कीजियेगा।

PAPERS LAID ON THE TABLE

The Gujarat Agricultural Produce Markets (Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): Sir, I beg to lay on the Table, under sub-section (5) of section 59 of the Gujarat Agricultural Produce Markets Act, 1963, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, a copy (in English and Hindi) of the Government of Gujarat Notification No. GHKH-57-74-APM-1073-24194-D, dated the 9th May, 1974, publishing the Gujarat Agricultural Produce Markets (Amendment) Rules, 1974. [Placed in Library. See No. LT-8831/74].

I. The Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Rules, 1974.

II. The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974.

III. The Fruit Products (Amendment) Order, 1974.

SHRI PRABHUDAS PATEL: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Government of Gujarat Notification No. GHM/74/147/M-TNC-1073/16877-J-(LR), dated the 2nd September, 1974, publishing the Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Rules, 1974, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an Explanatory Note (in English and Hindi) on the Notification. [Placed in Library. See No. LT-8779/74.]

II. (i) A copy of the Government of Gujarat Notification No. KP/220/PRN/1071/8212/TH, dated the 11th October, 1974, publishing the Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an Explanatory Note (in English and Hindi) on the Notification

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification mentioned at (i) above. [Placed in Library. See No. LT-8832/74 for (i) and (ii)].

(iii) A copy (in English and Hindi) of the Ministry of Agriculture Notification S.O. No. 3044, dated the 16th November, 1974 publishing the Fruit Products (Amendment) Order, 1974, under sub-section (6) of section 3

of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8758/74.]

Annual Report (1973) Pertaining to the Execution of the provisions of the monopolies and restrictive trade practices Act, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Third Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1973, under section 62 of the said Act.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above. [Placed in Library. See No. 8791/74 for (i) and (ii).]

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : श्रीमन्, मेरा एक व्यवस्था का प्रश्न है। आपको स्मरण होगा, परसों, प्रश्नोत्तर के ठीक समाप्त होते समय, एक प्रश्न इसी प्रकार का था जिसका श्री वेदव्रत बरुआ ने उत्तर दिया। उसमें मेरा प्रश्न यह था कि मोनोपोली कमीशन के अन्तर्गत कौन कौन कम्पनियाँ इस प्रकार की हैं जिनके खिलाफ भ्रष्टाचार सिद्ध हुआ है और क्या ऐक्शन लिया गया है। आपने आदेश दिया था कि लम्बी लीस्ट है, टेबल पर रख देंगे। परसों निकल गया, आज निकल गया, कल का दिन भी निकल गया। इससे लगता है यह सरकार इन सदन की कितनी उपेक्षा करती है इसका अनुमान आप लगा सकते हैं। इसलिए आप उनको पुनः आदेश दीजिए कल तक टेबल पर रखें कौनसी कम्पनियाँ हैं जिनके खिलाफ ऐक्शन लिया गया है।

Annual Report and Accounts (1973-74) of the Hindustan Latex Limited and Related papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FA-

MILY PLANNING (SHRI A.K.M. ISHAQUE): Sir, I beg to lay on the Table, under sub-section (1) of section copy in English and Hindi) of the Eighth 619A of the Companies Act, 1956, a Annual Report and Accounts of the Hindustan Latex Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-8818/74].

Reports (1973) of the comptroller and auditor General of India on national coal development corporation limited and cement corporation of India Limited.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports of the Comptroller and Auditor General of India for the year 1973:—

(i) Union Government (Commercial) Part II—National Coal Development Corporation Limited.

(ii) Union Government (Commercial) Part III—Cement Corporation of India Limited. [Placed in Library. See No. LT-8789/74 for (i) and (ii).]

I. Annual Accounts (1971-72) of the Indian institute of technology, Kharagpur and related papers

II. Audit report on the Accounts (1970-71) of the Indian School of Mines, Dhanbad

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers:—

(i) Annual Accounts of the Indian Institute of Technology Kharagpur,